To

Hon'ble Principal Bench,
National Green Tribunal,
Faridkot House, Copernicus Marg
New Delhi – 110 001.

For kind attention of Hon'ble Adarsh Kumar Goel, Chairperson

Reference: **Original Application No.51/2020**
(Ajay Bisht Vs State of Uttarakhand & Anr.)

Subject: **Hon'ble Principal Bench, National Green Tribunal, New Delhi Order dated 02.11.2020 on**

Sir,

In reference to Para Nos. 02 and 03 of the above cited reference, we, the members Gram Sabha of Village - Jaminipar, Vikashand & Tehsil – Dwarahat, district - Almora (Uttrakhand) are submitting **facts with documentary proof about Executive Engineer, PWD Ranikhet fraud** with the Government while taking sanction Motor-Marg Gagas-Rithamahadev-Sellapani:-

Sentence 1st of PARA 02	Accordingly, a report has been filed on 17.10.2020 by the PCCF (HoFF), Uttarakhand **mentioning that construction of road was found to be in public interest by the High Court vide** Order dated 10.01.2020 in WPMS No.3626/2016, Hema Devi & Ors v. State of Uttarakhand & Ors. and further **order dated 12.02.2020, SPA No.40/2020, Hema Devi & Ors v. State of Uttarakhand & Ors.**

ACTUAL FACTS WITH DOCUMENTARY PROOF - Hon'ble High Court Order dated 12.02.2020, SPA No.40/2020, Hema Devi & Ors v. State of Uttarakhand & Ors (Attached as Annexure-'A' at Page No.06 to 08) in which nothing is mentioned about the construction of road was found to be in public interest. However, **last para of the said order reproduced below which reveals that High Court Order dated 10.01.2020 in WPMS No.3626/2016, Hema Devi & Ors v. State of Uttarakhand was kept set aside.**

> "The order under appeal is, therefore, set aside and the writ petition is disposed of directing the respondents not to interfere with the appellants - writ petitioners' possession of the subject land, except after acquiring the subject land in accordance with the provisions of the 2013 Act."

सरपंच, वन पंचायत जमिनीपार
सरपंच,
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

प्रधान, ग्राम पंचायत जमिनीपार
हेमा देवी
प्रधान
ग्राम पंचायत जमीनीपार
वि0खं0–द्वाराहाट जि0अल्मोड़ा

Sentence 2nd of para 02	**'Consent of the Panchayat Committee was taken from the former Pradhan but the present Pradhan has disputed it'.**

Hon'ble High Court vide Order dated 12.02.2020, SPA No.40/2020, Hema Devi & Ors v. State of Uttarakhand & Ors directed the respondents not to interfere with the appellants - writ petitioners' possession of the subject land, except after acquiring the subject land in accordance with the provisions of the 2013 Act on the basis of following facts about the non-availability of "No Objection Certificate" of Gram Jaminipar for Motor-Marg Gagas-Rithamahadev-Sellapani with Uttarakhand State Government:

i) On 08.11.2011, case against Shri Pani Ram husband of Smt Lachima Devi, the then Gram Pradhan (2008-2014) was registered at SDM Court on the complaint of Shekhar Chand Sub-Inspector Revenue Ira for obstructing sanctioned Motor-Marg Gagas-Rithamahadev-Sellapani and prevented Forest Nigam personnel from cutting down trees (Attached as Annexure-'B' at Page No. 09). Later SDM Court SDM Court closed the case on SDM Court (Attached as Annexure-'C' at Page No.10).

ii) Due to non-availability of "No Objection Certificate" of Gram Jaminipar for Motor-Marg Gagas-Rithamahadev-Sellapani with PWD Ranikhet, work of Motor-Marg Gagas-Rithamahadev-Sellapani could not start.

iii) Special Land Acquisition Officer, Almora vide Notification No.148/Eight-SLAO/2012 dated 29.12.2012 asked for any objection to the acquisition of land for construction of Motor-Marg Gagas-Rithamahadev-Sellapani in district Almora (Attached as Annexure-'D' at Page No.11). Same was opposed and accordingly Special Land Acquisition Officer, Almora vide letter NO.159/Eight-SLAO/2012 dated 07.02.2013 called Gram Pradhan Jaminipar along with Gram Pradhan of Jaminiwar and Ira on 20.02.2013 (Attached as Annexure-'E' at Page No. 12).

iv) On 05.02.2013 Executive Engineer and Assistant Engineer PWD admitted in 1st RTI Appeal that PWD Ranikhet does not possess any "No Objection Certificate" of Gram Jaminipar for Motor-Marg Gagas-Rithamahadev-Sellapani **as stamp of Jaminiwar was used twice in 'No Objection Certificate' which was inadvertently read as Jaminiwar** (Attached as Annexure-'F' at Page No.13-15)

v) Special Land Acquisition Officer, Almora vide letter No.86/Eight-SLAO/2014 dated 24.09.2014 asked Executive Engineer, PWD Ranikhet to submit "No Objection Certificate" of Gram Jaminipar under the provision of Right to Fair compensation & transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Attached as Annexure-'G' at Page No.16).

vi) Executive Engineer, PWD Ranikhet vide letter 2458/27C dated 08.12.2014 intimated to Special Land Acquisition Officer, Almora that Gram Jaminipar villagers are not agreed to for "No Objection Certificate" of Gram Jaminipar for Motor-Marg Gagas-Rithamahadev-Sellapani (Attached as Annexure-'H' at Page No. 17).

सरपंच, वन पंचायत जमिनीपार

हेमा देवी
प्रधान, ग्राम पंचायत जमिनीपार

vii) Special Land Acquisition Officer, Almora vide letter No.86/Eight-SLAO/2014 dated 24.09.2014 intimated that nothing have been received from Executive Engineer PWD Ranikhet with regard to "No Objection Certificate"/proposal of Gram Jaminipar for Motor-Marg Gagas-Rithamahadev-Sellapani (Attached as Annexure-'I' at Page No. 18).

viii) Under the provision of Right to Fair compensation & transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 - Gram Sabha Resolution dated 08.10.2020 refuses the consent for Motor-Marg Gagas-Rithamahadev-Sellapani was passed and signed by Gram Sabha Jaminipar and copy of the Resolution was handed over under proper receipt to the Special Land Acquisition Officer, Almora, Executive Engineer PWD Ranikhet and Divisional Forest Officer, Almora (Attached as Annexure-'J' at Page No.19 to 28).

ix) Executive Engineer, PWD Ranikhet provided DFO Almora "No Objection Certificate" for Motor-Marg Gagas-Rithamahadev-Sellapani (quoting Gram Jaminipar), the same **'No Objection Certificate'** in which **Jaminiwar was used twice** (Refer Annexure-'F' at Page No.14) and Executive Engineer and Assistant Engineer PWD admitted on 05.02.2013 in 1st RTI Appeal that PWD Ranikhet does not possess any "No Objection Certificate" of Gram Jaminipar for Motor-Marg Gagas-Rithamahadev-Sellapani (Refer Annexure-'F' at Page No.13). Annexure 'K'

Sentence 3rd of para 02	'Nothing is mentioned about the compliance of the FC Act'.

Divisional Forest Officer, Almora Division vide his letter No. 5226/9-1(3) dated 30.03.2010 allotted the work of felling of trees to the Uttaranchal Forest Corporation where 36 out of 128 trees were felled by the Corporation. Later, due to the disputes between the Gram Panchayats, the then Divisional Forest Officer, Almora Division vide his letter No. 2691/9- 1(3) dated 23.12.2013 cancelled the said allotment, which includes 40 trees of villages Jaminipar. But these 40 trees were cut down in year 2020. It is learnt that no request was made to Divisional Forest Officer, Almora Division from the Corporation or the PWD to get the remaining trees felled. **Sarpanch,Vanpanchyat Jaminipar/** former Gram Pradhan Jaminipar Shri Kasturb Kumar Singh Rawat and **Member of Vanpanchyat Jaminipar** Shri Dev Singh Adhikari opposed cutting of 40 trees on the 0.156 Hectare Forest Land in the name of proposed Motor-marg Gagas-Urimahadev-Sellapani as no consent was given either of the Sarpanch Van Panchayat Jaminipar or Gram Pradhan Jaminipar. But all in vain, however, Revenue Sub-Inspector Ira through Challani Report dated **29.03.2020** filed case at Hon'ble Court of Joint Magistrate Dwarahat that obstruction created in the work of Motor-marg Gagas-Urimahadev-Sellapani against the above name **Sarpanch, Vanpanchyat Jaminipar** and **Member of Vanpanchyat Jaminipar** (Attached as Annexure-'L' at Page No.29) even knowing that DFO Almora cancelled cutting of Forty(40) trees of village Jaminipar vide his letter No. 2691 dtd 23.12.2013 (Attached as Annexure 'N' at Page 30 & 31) and Village Jaminipar have not given any CONSENT for this Forest Land (Attached Annexure 'O' at Page 32)

सरपंच, वन पंचायत जमिनीपार

हेमा देवी
प्रधान, ग्राम पंचायत जमिनीपार

सरपंच,
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

प्रधान
ग्राम पंचायत जमीनीपार
[illegible]

PARA 03	**'While construction of road may be in public interest, as submitted on behalf of the State'**

Sanction of the Motor-Marg Gagas-Urimahadev-Sellapani was granted on the following recommendation of the PWD Ranikhet which reveals that it will benefit to 3717 villagers of 09 villages (Source RTI information) whereas the said motor-marg will pass from the lower skirt of the village Jaminipar instead of passing through the village Ira, Jaminiwar and Jaminipar thus not benefitting 2288 villagers [Ira (1896), Jaminiwar (262) and Jaminipar (130)] of 03 villages. **HENCE NOT IN PUBLIC INTEREST.**

लाभान्वित होने वाले ग्रामों की सूची
वर्ष २००१ की जनगणना के अनुसार

ग्राम का नाम : गगास उड़ीमहादेव सेलापानी मोटर मार्ग का नव निर्माण ।

क्र. सं.	ग्राम का नाम	कोड सं.	आबादी
१	खापड़	01162900	138
२	सिंगोली	01162800	190
३	अगोली	01162700	227
४	बीली	01162200	398
५	ईड़ा	01231600	1896
६	ग्वड़ोली	01163000	231
७	खनोलिया	01163100	245
८	जमीनीपार	01231900	262
९	जमीनीपार	01232300	130

JE

AE

सहायक अभियन्ता
लो० नि० नि०
(अल्मोड़ा)

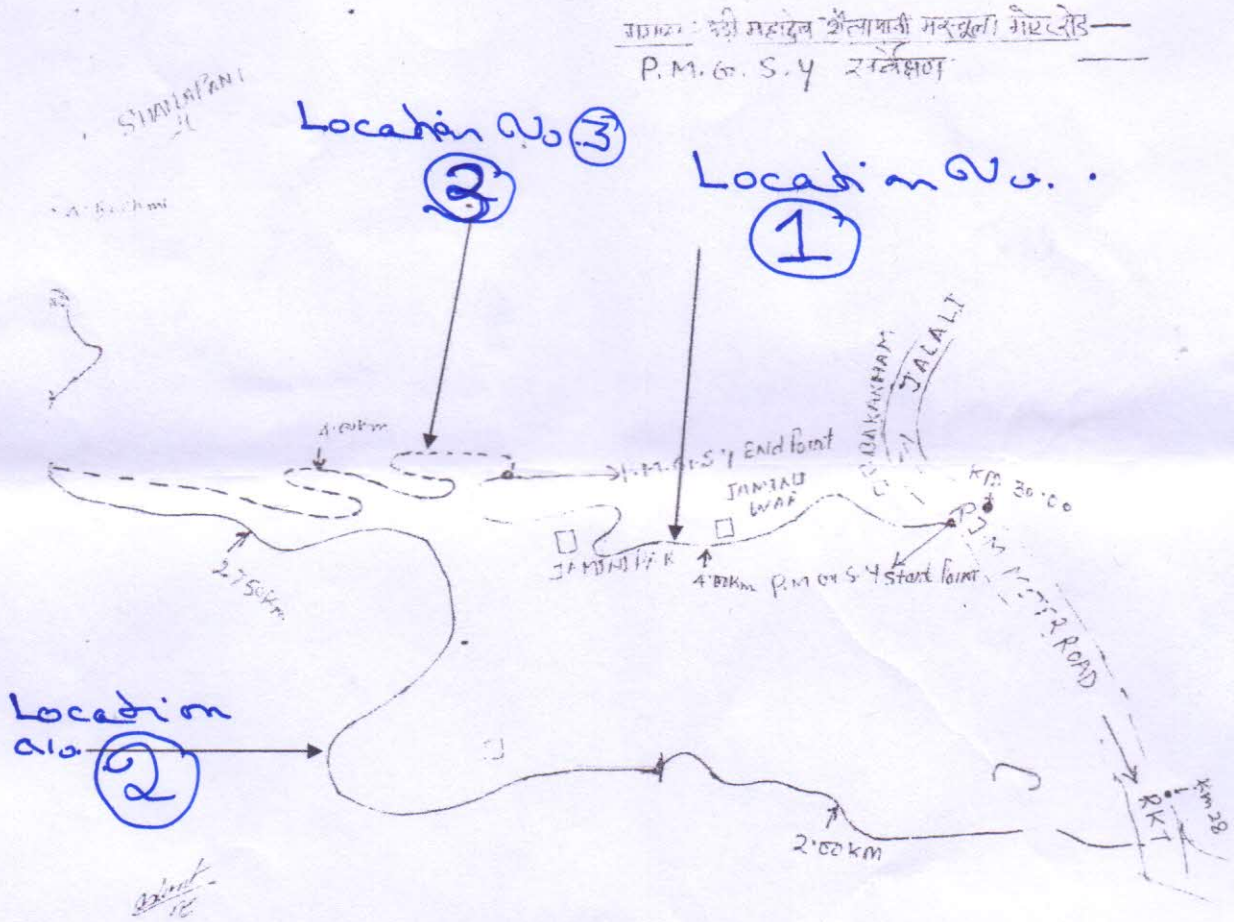
Photo Copy attested

लोक सूचना अधिकारी
निर्माण खण्ड लो०नि० विभाग
रानीखेत

PMGSY Survey map given below clearly shows that

Location No.01 PMGSY Jaminiwar (Location No.01) started from Km 30 is already built.

Location No.02 **PROPOSED Motor-Marg Gagas-Urimahadev-Sellapani at** Location No.02 is not required **as** Motor-marg starting from KM 0.31 of ODR 30 to Jaminiwar (Location No.02) as it is not covering village Ira, Jaminiwar and Jaminipar and thus 2288 villagers [Ira (1896), Jaminiwar (262) and Jaminipar (130)] of 03 villages are not benefitted. **HENCE NOT IN PUBLIC INTEREST.**



PMGSY Survey map of the PWD, Uttarakhand - (Source RTI)

Location No.03 Motor-marg Jaminpar to Reetamahadev (Location No.03) is proposed by Executive Engineer PWD Ranikhet for which we are agreed as this not only benefits the remaining 2288 villagers of village Ira (1896), Jaminiwar (262) and Jaminipar (130) but also saves 0.156 Hectare Forest **Gram** Jaminipar. **Hence Motor Marg from Location No. 03 is in public interest.**

सरपंच, वन पंचायत जमिनीपार
सरपंच,
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

हेमी देवी
प्रधान, ग्राम पंचायत जमिनीपार
प्रधान
ग्राम पंचायत जमीनीपार
वि0खं0 [illegible]

Submitted with hope for saving of 0.156 Hectare Forest Land of our village Jaminipar from fraud/misrepresentation of Executive Engineer, PWD Ranikhet (Uttarakhand).

Yours faithfully

Van Panchayat Jaminipar | **Gram Sabha Jaminipar**

Dev Singh Adhikari	Chander Singh Bisht	Bhupal Ram	Govind Singh Adhikari	Khasti Devi	Champa Rawat
Member	Member	Member	Member	Member	**Deputy Pradhan** **Gram Sabha Jaminipar**

Kasturb Kumar Singh Rawat
SARPANCH
Vanpanchyat Jaminipar/
Former Gram Pradhan Jaminipar
wef 2003-08 & 2014-19

Lachima Devi
Former Gram Pradhan Jaminipar
wef July 2008 – May 2014

Hema Devi
PRADHAN
Gram Sabha Jaminipar
w.e.f. July 2019

सरपंच, वन पंचायत जमिनीपार
सरपंच,
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

प्रधान, ग्राम पंचायत जमिनीपार
प्रधान
ग्राम पंचायत जमीनीपार
वि0खं0–द्वाराहाट (अल्मोड़ा)

Annexure - A
Page 06 to 08

IN THE HIGH COURT OF UTTARAKHAND AT NAINITAL

WRIT PETITION (M/S) NO. 3626 OF 2019

Hema Devi and others. .....Petitioners.

Vs.

State of Uttarakhand and others. ....Respondents.

&

SPECIAL APPEAL NO. 40 OF 2020

Hema Devi and others. .....Appellants.

Vs.

State of Uttarakhand and others. ....Respondents.

Sri B.D. Pande, learned counsel for the appellants-writ petitioners.
Sri Vikas Pandey, learned Standing Counsel for the State of Uttarakhand.

Dated : 12th February, 2020

Coram: Hon'ble Ramesh Ranganathan, C.J.
Hon'ble R.C. Khulbe, J.

Ramesh Ranganathan, C.J. (Oral)

Heard Sri B.D. Pande, learned counsel for the appellants-writ petitioners, and Sri Vikas Pandey learned Standing Counsel for the State Government, and, with their consent, the Special Appeal is disposed of at the stage of admission.

2. The jurisdiction of this Court was invoked by the appellants-writ petitioners seeking (i) a writ of mandamus directing the respondents not to construct the Gagas-Urimahadev- Selapani road without adopting due process of land acquisition provided by law; and (ii) a writ of mandamus directing the first respondent to set up a fair inquiry regarding relevancy and utility of the Gagas-Urimahadev-Selapani road.

3. When we asked Sri B.D. Pande, learned counsel for the appellants-writ petitioners, as to how the appellants-writ petitioners can invoke the extra-ordinary jurisdiction of this Court seeking an inquiry regarding the relevancy and utility of a particular road, learned counsel would fairly state that the appellants-writ petitioners are not pressing for the second prayer; and that his claim be confined to the grant of Prayer No. 1 alone. Prayer No. 2 of the writ

4. The appellants-writ petitioners' case, in short, is that possession of their lands was sought to be forcibly taken for construction of a road, without acquiring the same in accordance with law. They claim that, while some

HIGH COURT OF UTTARAKHAND

HIGH COURT OF UTTARAKHAND

villagers had given their consent, several others, including the appellants-writ petitioners, had not given their consent for possession of lands being taken for construction of a road and, consequently, they cannot be deprived of their property except by initiating proceedings under the Land Acquisition Act.

5. Sri Vikas Pandey, learned Standing Counsel for the State Government, would fairly state that the contents of the counter-affidavit disclose that a few villagers, including the appellants-wrt petitioners, had not given their consent for possession of their lands being taken for construction of a road; and no road has been constructed on the disputed portion of the land i.e. on that part of the land for which consent, for taking possession, had not been given by the owners of the land.

6. In the order under appeal, the learned Single Judge appointed an Advocate Commissioner to examine whether the road in question served a public purpose and, based on the report of the Advocate Commissioner, expressed its satisfaction that a link road, connecting the village of the appellants-writ petitioners to the road already sanctioned, was in public interest. The learned Single Judge opined that, for this, approval had already been granted; and the land had been acquired as per mutual negotiations.

7. While the State Government can, undoubtedly, enter into a mutual agreement with owners of the land, and purchase the land at the mutually agreed price, so long as the mutually agreed price is fair and reasonable, no owner can otherwise be deprived of his / her land except by resort to acquisition proceedings in accordance with the provisions of the Right to Fair Compensation and Transparency In Land Acquisition, Rehabilitation and Resettlement Act, 2013 (for short the '2013 Act').

8. Under Article 300-A of the Constitution of India, no person shall be deprived of his property save by authority of law which, in the present case, is the 2013 Act.

9. Since it is not in dispute that the appellants-writ petitioners have not consented to part with their lands for construction of the road, the only manner in which the road can be laid is if the State Government exercises its powers of eminent domain, initiates proceedings for acquisition of the land, and takes possession thereof in accordance with the provisions of the 2013 Act.

10. The order under appeal is, therefore, set aide and the writ petition is disposed of directing the respondents not to intefere with the appellants-writ petitioners' possession of the subject land, except after acquiring the subject land in accordance with the provisions of the 2013 Act.

11. The Special Appeal is disposed of accordingly. No costs.

sd-
(R.C. Khulbe, J.)
12.02.2020

sd-
(Ramesh Rangarathan, C.J.)
12.02.2020

Rathour

Compared by: Hari P

PHOTOSTAT
TRUE-COPY

24-2-2020

Assistant

Annexure - B

न्यायालय श्रीमान संयुक्त मजिस्ट्रेट महोदय द्वाराहाट / रानीखेत

द्वारा - श्रीमान् नायब तहसीलदार महोदय द्वाराहाट।

विषय :- ह०द० 107, 116(3) जा० फौ० अन्तर्गत कार्यवाही हेतु

सरकार जरिये - शेखर-चन्द्र राजस्व उपनिरीक्षक क्षेत्र ईडा तह० द्वाराहाट

बनाम

विपक्षी - पनीराम ऽ/० स्व० कालूराम ग्राम जमीनीपार पटवारी क्षेत्र ईडा तहसील द्वाराहाट (अल्मोड़ा)

महोदय,

विपक्षी उपरोक्त पनीराम ऽ/० स्व० कालूराम निवासी ग्राम जमीनीपार पोस्ट ईडा बराखाम तहसील द्वाराहाट के द्वारा स्वीकृत मोटर मार्ग गगास - रीठामहादेव - सेलापानी जो कि वर्तमान में निर्माणाधीन है, के निर्माण कार्य में अवरोध उत्पन्न कर वन निगम कर्मी श्री प्रकाश चन्द्र पाण्डेय, स्केलर उत्तराखण्ड वन विकास निगम द्वाराहाट को स्वीकृत वृक्ष कटान से रोक दिया तथा उक्त मोटर मार्ग को रोकने हेतु क्षेत्र के अन्य व्यक्तियों को भड़काकर क्षेत्र में सार्वजनिक शान्ति भंग करने की कोशिश कर रहा है।

विपक्षी उपरोक्त के इस कार्य से गगास - रीठामहादेव - सेलापानी मोटर मार्ग का निर्माण कार्य अवरुद्ध हो रहा है। विपक्षी उपरोक्त के इस निकट भविष्य में क्षेत्र अन्तर्गत सार्वजनिक परिशान्ति भंग करने की प्रबल सम्भावना है।

अतः विपक्षी उपरोक्त को सार्वजनिक शान्ति भंग किये जाने से रोकने हेतु ह०द० 107, 116(3) की कार्यवाही अमल में लाये जाने व तलब न्यायालय कर भारी से भारी राशि से पाबन्द मुचलका किये जाने हेतु पत्रावली श्रीमान् की सेवा में मय सूची गवाहान के प्रेषित है।

प्रतिलिपि की
पूर्ण की
प्रा० पत्र की क्रमांक 22/12
प्रतिलिपि
प्रतिलिपि
प्रतिलिपि

Annexure - C
Page - 10

28/7/2012

20-07-12 पत्रावली प्रस्तुत। विपक्षी के ~~अधिवक्ता~~ उपस्थित। ~~प्रकाश~~ मामला 6 माह से ~~अधिक~~ लंबित होने संबंधित ने कहा। पत्रावली का अवलोकन किया। CrPC की धारा 112 की कार्यवाही 30/11/11 को उपखंडित। इस तिथि से 6 माह में आदेश होना अपेक्षित हो चुका है। पेशी तिथि उपस्थित नहीं हुए हैं। अतः कार्यवाही उपखंड की जाती है। विपक्षी को कार्यवाही से मुक्त किया जाता है।

28/7/12

अधिकल प्रतिलिपि

रीडर
न्याया परगनाधिकारी
मजिस्ट्रेट द्वाराहाट

प्रतिलिपि की ₹.
तुलना की ₹
प्रा० पत्र का क्रमांक 22/12
प्रतिलिपि शुल्क ₹ 7.00
प्रतिलिपि प्रस्तुत का दिनांक 31-07-12
प्रतिलिपि तैयार करने का दि० 31-07-12
वितरण की तिथि 31/07/12

Annexure – D
Page – 11

संख्या 148 / ज्ञा0-वि0भू0अ0अ0/2012 दिनांक 27-12-2012

अधिसूचना

भूमि अध्याप्ति अधिनियम 1894 (सं. 1,1894) की धारा 4 की उपधारा (1) के अनुसार सर्वसाधारण को सूचना दी जाती है कि अनुसूची में उल्लिखित भूमि की सार्वजनिक प्रयोजना, अर्थात जिला अल्मोड़ा में गगास–उड़ीमहादेव–शैलापानी–भिकियासैन–मरचूला मोटर मार्ग के निर्माण हेतु आवश्यकता है।

2– उक्त अधिनियम की धारा 5 (ए) के अधीन कोई व्यक्ति जिसका भूमि में हित हो, इस विज्ञप्ति के प्रकाशन के 30 दिन के अन्दर उक्त भूमि या इसके पास की किसी भूमि के प्राप्त करने के सम्बन्ध में जैसी भी दशा हो कलैक्टर अल्मोड़ा के पास लिखकर आपत्ति कर सकता है।

NOTIFICATION

Under Sub Section (1) of Section 4 of the lend Acquisition Act,1894(1 1894) it is to notify for general information that the lad mentioned in the Schedule is need for a public purpose namely for construction of Gagas-Urimahadev-Sailapani- Marchu Motor Road in District Almora

2. Under Section 5 (A) of the side Act any person interested in the land may with thirty days after the publication of this notification make an objection to the Acquisition t land or of any land in the locality in writing to the Collector Almora.

संलग्न :–अनुसूची / SCHEDULE

उपनिदेशक

भूमि अध्याप्ति प्रयोजनार्थ

P-12-11/27 C 1203/Ka-1/13
AE(I) / अनति.
3/1/013
DC

Page 24 of

Annexure - E
Page - 12

कार्यालय विशेष भूमि अध्याप्ति अधिकारी, अल्मोडा ।

संः 1576 /आठ–विभू0अ0अ0/2013 दिनांकः 07 फरवरी, 2013

ग्राम प्रधान, / सरपंच,
ग्राम पंचायत– (1) जमीनीपार (2) जमीनीवार एवं (3) ईडा,
ईडा बाराखाम, द्वाराहाट, (अल्मोडा) ।

विषय– जनपद अल्मोडा में गगास–उड़ीमहादेव–सैलापानी–भिकियासैंन–मरचूला मोटर मार्ग के संबंध में ।

उक्त विषयक मोटर मार्ग के निर्माण हेतु आपके द्वारा प्रस्तुत आपत्ति पत्र दिनांकः 03–01–2013 के कम में सुनवाई हेतु दिनांकः 20–02–2013 की तिथि निर्धारित की गई है ।

अतएव आप उक्त तिथि को प्रातः 11 बजे अपना पक्ष रखने हेतु अधोहस्ताक्षरी के समक्ष उपस्थित होवे ।

कलक्टर,
(भूमि अध्याप्ति प्रयोजनार्थ)
विशेष भूमि अध्याप्ति अधिकारी,
अल्मोडा ।

Page 25 of
~~Page 25 of 30~~

संलग्नक-1(31)

Annexure-F
Page 13 of 15

कार्यालय अपीलीय अधिकारी
अधिशासी अभियन्ता
निर्माण खण्ड, लोक निर्माण विभाग, रानीखेत।

आज दिनांक 05.02.2013 को इस कार्यालय के पत्रांक 26/57 सी0 दिनांक 22.1.2013 के क्रम में श्रीमती रामा बिष्ट,ई–45 सैक्टर–39 नौएडा, उत्तर प्रदेश के द्वारा सूचना अधिकार अधिनियम 2005 के क्रम में ग्राम जमीनीपार–जमीनीवार मोटर मार्ग के निर्माण के सम्बन्ध में निम्नानुसार बिन्दुवार अपील की सुनवाई मेरे कक्ष में लोक सूचना अधिकारी निर्माण खण्ड, रानीखेत एंव श्रीमती रामा बिष्ट,ई–45 सैक्टर–39 नौएडा, उत्तर प्रदेश के प्रतिनिधि श्री विक्रम सिंह अधिकारी निवासी अशोका हाल के निकट गोलू मन्दिर मजखाली की उपस्थिति में की गई ।

इस सम्बन्ध में अवगत कराना है कि इस कार्यालय के द्वारा उपलब्ध कराई गई अनापत्ति प्रमाण पत्र की छाया प्रति जो 2पृष्ठों में थी, के सम्बन्ध में सूचित करना है कि उक्त अनापत्ति प्रमाण पत्र में कुल 5 ग्राम प्रधानों द्वारा अपनी मोहर पर हस्ताक्षर किये गये हैं। जिसमें 4 प्रधानों (प्रधान ग्राम पंचायत जाख ,खनोलिया, उडली, जमीनीवार) की मोहर स्पष्ट हैं एंव एक ग्राम प्रधान जिसमें कौस्तुब कुमार के हस्ताक्षर है, की मोहर अस्पष्ट होने के कारण यह ज्ञात नहीं हो पा रहा है कि मोहर जमीनीपार की है अथवा नहीं

→ जमीनीवार के दो ग्राम प्रधानों श्री कौशतुब कुमार एंव गायत्री सती के द्वारा अनापत्ति प्रमाण पत्र पर मोहर सहित हस्ताक्षर किये गये हैं क्योंकि एक ग्राम में एक ही ग्राम प्रधान हो सकता है। इस कारण भी एक मोहर को जमीनीवार समझकर लोक सूचना अधिकारी द्वारा सूचना उपलब्ध कराई गई। इसके अतिरिक्त उस मार्ग में पड़ने वाले कुल 47 क्षेत्रवासियों द्वारा भी अनापत्ति प्रमाण पत्र पर हस्ताक्षर किये गये हैं परन्तु इससे भी यह स्पष्ट नहीं है कि कोई भी क्षेत्रवासी जमीनीपार का है अथवा नहीं।

इसी कारण आपको उक्त अनापत्ति प्रमाण पत्र की छाया प्रति उपलब्ध करा दी गई थी। इसके अतिरिक्त खण्ड में अलग से कोई भी स्पष्ट रूप से जमीनीपार के ग्राम प्रधानों अथवा क्षेत्रवासियों के अनापत्ति प्रमाण पत्र अभिलेखों में उपलब्ध नहीं है।

→ अतः आपके द्वारा इस कार्यालय में जमा रसीद सं0 179393 दिनांक 22.11.2012 के माध्यम से रू0 4.00 मात्र आपको नकद लौटाये जा रहे हैं। कृपया स्वीकृति प्राप्त करने की कृपा करें ।

अतः अपील निरस्तारित की जाती है। असुविधा के लिये खेद है।

5/2/2013
(श्री विक्रम सिंह अधिकारी)
प्रतिनिधि श्रीमती रामा बिष्ट
निवासी अशोका हाल के निकट
गोलू मन्दिर मजखाली
जिला अल्मोड़ा।

5-2-13
लोक सूचना अधिकारी
निर्माण खण्ड,लोक निर्माण विभाग
रानीखेत।

5/2/13
अपीलीय अधिकारी
निर्माण खण्ड,लोक निर्माण विभाग
रानीखेत।

Page 18 of

संलग्नक-1

(53)

सेवा में,

अधिशाषी अभियन्ता महोदय
लोक निर्माण विभाग रानीखेत,

विषय- बनघर सेलापानी भाया रीठामहादेव मोटर मार्ग के संबन्ध में,

महोदय,

सादर सविनय निवेदन उक्त विषयक है कि उक्त मार्ग को कतिपय लोगों ने दूर दराज से खींचने के सम्बन्ध में नीजि बाधाएं उत्पन्न की हैं, जबकि इन बाधाओं का कोई सरोकार नहीं है, श्री जोशी महोदय द्वारा जो सर्वे की गई वह क्षेत्र के सभी ग्रामवासियों को स्वीकार्य है समस्त जनता विभाग से मार्ग निर्माण हेतु निवेदन करती है।

अतः महोदय से निवेदन है सर्व हितार्थ मार्ग का निर्माण शीघ्र करवाने की कृपा करें।

भवदीय
समस्त क्षेत्र वासी एवं
ग्राम प्रधान

प्रधान
ग्राम पंचायत जाम
वि० ख० ताड़ीखेत

जगदीश चन्द
प्रधान
ग्राम पंचायत खनोलिया
वि० ख० भिकियासैन (अल्मोड़ा)

लक्ष्मी देवी
प्रधान
ग्राम पंचायत उपुली
वि० ख० भिकियासैन (अल्मोड़ा)

ग्राम पंचायत अमोनीबाद
वि० खं० द्वा० (अल्मोड़ा)

Photo Copy Attested
Assistant Engineer (II)
Constt. Div. PWD
Ranikhet

अधिशाषी अभियन्ता,
लोक निर्माण विभाग

- समस्त ग्रामवासी -
- मनोज [illegible]
- [illegible]
- [illegible]
- [illegible]
- Dhan Singh
- RAJENDRA SATI
- Chelmanda Sati
- Sanjay Datt Sati
- Harish chandra
- Banarsi Devi
- [illegible]
- [illegible]
- [illegible]

Annexure - (G)
Page - 16

कार्यालय विशेष भूमि अध्याप्ति अधिकारी, अल्मोडा ।

पत्रांक /आठ–वि0भू0अ0अ0 / 2014 दिनांकः 24, सितम्बर, 2014 ।

सेवा में,

अधिशासी अभियन्ता,
लोक निर्माण विभाग,निर्माण खण्ड
रानीखेत।

विषयः– जनपद अल्मोडा में गगास–उडीमहादेव–सैलापानी–भिकियासैन–मरचूला मोटर मार्ग के निर्माण विषयक।

महोदय,

उपर्युक्त विषयक गगास–उडीमहादेव–सैलापानी–भिकियासैन–मरचूला मोटर मार्ग निर्माण हेतु प्रस्तावित भूमि के क्रम में प्रधान, ग्राम पंचायत जमीनीपार, वि0ख0 द्वाराहाट, द्वारा प्रेषित अनुरोध पत्र दिनांकः 15–09–2014 जो आपको संम्बोधित एंव इस कार्यालय को पृष्ठांकित है का अवलोकन करें। इस मामले में समरेखन विवाद में सहमति बनाने के आशय से इस कार्यालय के पत्रांक 178 / आठ–वि0भू0अ0अ0 / .2014 दिनांक 10–02–2014 में ग्राम वासियों से सहमति बनाने हेतु लिखा गया था। इसके उपरान्त पत्र सं0 05 / आठ–वि0भू0अ0अ0 / 2014 दिनांकः 05–05–2014 एवं पत्र संः 46 / आठ–वि0भू0अ0अ0 / 2014 दिनांकः 03 जुलाई, 2014 से भारत सरकार द्वारा प्रख्यापित भूमि अर्जन पुर्नवास एवं पुर्नव्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013 के प्रभावी होने के फलस्वरूप धारा 24 में किये गये प्राविधानों एवं माननीय उच्चतम् न्यायालय के निर्णय– नुसार कार्यवाही कर प्रस्ताव उपलब्ध कराने हेतु संबंधित शासनादेशों की छाया प्रति प्रेषित की गई थी । अभी तक उक्त प्रस्ताव में विभाग से सहमति पत्र एवं शासन द्वारा चाहा गया प्रस्ताव / विभाग का अभिमत प्राप्त नही है ।

अतएव मामले में शासन द्वारा दिये निदेशानुसार आवश्यक कार्यवाही कर वाछित अभिमत / प्रस्ताव अविलम्ब उपलब्ध करायें तॉकि अग्रिम कार्यवाही की जा सके ।

भवदीय,

विशेष भूमि अध्याप्ति अधिकारी,
अल्मोडा।

पृष्ठांकन सं0 86(11) /आठ–वि0भू0अ0अ0 / 2014 तद् दिनांक ।

प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषित :–

1– अपर सचिव, उत्तराखण्ड शासन, लो0नि0अनुभाग–2, देहरादून ।

2– प्रधान, ग्राम पंचायत जमीनीपार, वि0ख0 द्वाराहाट, जिला अल्मोडा के प्रार्थना पत्र दिनांक 15.09.2014 के क्रम में सूचनार्थ प्रेषित।

विशेष भूमि अध्याप्ति अधिकारी,
अल्मोडा।

Page 26 of

Annexure - H
Page -17

संलग्नक-4

कार्यालय अधिशासी अभियन्ता,
निर्माण खण्ड, लोक निर्माण विभाग, रानीखेत

दूरभाष : 05966-220035 फैक्स : 05966-220035 ई- मेल cdpwdrkt@gmail.com

पत्रांक 2458 / 27 सी. दिनांक: रानीखेत 08/12/ 2014 ।

सेवा में

विशेष भूमि अध्याप्ति अधिकारी,
अल्मोड़ा।

विषय :- गगास उड़ीमहादेव शैलापानी भिकियासैन मरचुला मोटर मार्ग के निर्माण के सम्बन्ध में।

संदर्भ :- आपका पत्रांक 86/ आठ–वि0भू0अ0अ0/2014 दिनांक 24.9.2014 ।

महोदय,

उपरोक्त विषयक संदर्भित पत्र के क्रम में आपको अवगत कराना है कि उक्त मोटर मार्ग में प्रभावित होने वाले ग्राम जमीनीपार के ग्रामवासी अपनी नाप भूमि को मार्ग निर्माण हेतु देने में सहमत नहीं है। ग्राम जमीनीपार के ग्रमवासियों की सहमति होने के पश्चात् सहमति पत्र आपको प्रेषित कर दिया जायेगा।

अतः सादर सूचनार्थ प्रेषित।

अधिशासी अभियन्ता,
निर्माण खण्ड लो0नि0विभाग,
रानीखेत।

पत्रांक 2458 /18 सी. तद्दिनांकित

प्रतिलिपि सहायक अभियन्ता प्रथम, निर्माण खण्ड लो0नि0विभाग, रानीखेत को सूचनार्थ एवं इस आशय से प्रेषित कि विवाद सुलझाने हेतु अपने स्तर से आवश्यक कार्यवाही करना सुनिश्चित करें।

हायापति प्रमाणित

सहायक अभियन्ता
वि०ख०, लो०नि०वि०
रानीखेत

अधिशासी अभियन्ता,
निर्माण खण्ड लो0नि0विभाग,
रानीखेत।

जमीनीपार की
अध्याप्ति कहाँ है?

Annexure – I
Page – 18

कार्यालय लोक सूचना अधिकारी/विशेष भूमि अध्याप्ति अधिकारी अल्मोड़ा ।

सूचना के अनुरोध पत्र धारा 6(3) के अर्न्तगत दूसरे प्राधिकारी को हस्तान्तरण के लिए प्रपत्र

पत्रांक 272 /आठ–वि0भू0अ0अ0/सू0अ0/2020 दिनॉक: 21-09- ,2020 ।

सेवा में,

1– लोक सूचना अधिकारी /
अधिशासी अभियन्ता,
निर्माण खण्ड, लोक निर्माण विभाग,
रानीखेत, अल्मोडा।

महोदय,

कृपया लोक सूचना अधिकारी/कार्यालय जिला अधिकारी, अल्मोडा के पत्र संख्या 272/तैतालीस–सू0अ0/19–20 दिनांक 09–09–2020 से संलग्न shri Gopal singh Bisht E-45,Sector-39,NOIDA District, Gautam Budhnagar Uttar Pradesh-201301 **के सूचना** अनुरोध पत्र दिनांक 24.08.2020 इस कार्यालय में दिनांक 18–09–2020 को प्राप्त है, को सूचना का अधिकार अधिनियम 2005 की धारा 6(3) के अन्तर्गत इस आशय से अन्तरित किया जा रहा है कि गगास–उडीमहादेव–सैलापानी–भिकियासैन–मरचूला मोटर मार्ग में नये भूमि अर्जन, पुर्नवास़न और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम–2013 से प्रस्ताव इस कार्यालय के पत्रांक 46/आठ–वि0भू0अ0अ0/2014 दिनांक 03 जुलाई, 2014 द्वारा कार्यालय को प्रेषित किये जाने हेतु अनुरोध किया गया था, जो इस कार्यालय में अभी तक प्राप्त नहीं है।

अतः इच्छित सूचना आपके विभाग/उपक्रम से संबंधित है। इस पत्र की प्रति अनुरोध कर्ता को भी प्रेषित की जा रही है।

संलग्नः– उपरोक्तानुसार।

भवदीय,

(गौरव पाण्डेय)
लोक सूचना अधिकारी/
विशेष भूमि अध्याप्ति अधिकारी,
अल्मोडा ।

प्रतिलिपिः

पंजीकृत

1– shri Gopal singh Bisht E-45,Sector-39,NOIDA District,Gautam Budhnagar Uttar Pradesh-201301 **को सूचनार्थ प्रेषित।**

2– लोक सूचना अधिकारी/कार्यालय जिला अधिकारी, अल्मोडा के पत्र संख्या 272/तैतालीस–सू0अ0/19–20 दिनांक 09–09–2020 के क्रम में सूचनार्थ प्रेषित।

(गौरव पाण्डेय)
लोक सूचना अधिकारी/
विशेष भूमि अध्याप्ति अधिकारी,
अल्मोडा ।

Annexure -J
Page 19 to 28

सेवा में,

दिनांक – 09/10/2020

अधिशासी अभियंता
निर्माण खण्ड, लो0 नि0 वि0 रानीखेत,
जिला– अल्मोड़ा,
उत्तराखण्ड– 263645

विषय : **भूमि अधिग्रहण कानून–2013 के भाग–ब (ग्राम सभा संकल्प का प्रारूप) के रूप में निजी नाप–I भूमि का असहमति प्रस्ताव।**

संदर्भ : **अधिशासी अभियंता, लो0नि0वि, रानीखेत पत्रांक 2337/27सी. दिनांक 25.11.2014, पत्रांक 101/27सी. दिनांक 14.01.2020 एवं पत्रांक 325/18सी. दिनांक 10.02.2020**

महोदय,

कृपया उक्त संदर्भित पत्रों सहित माननीय उच्च न्यायालय, नैनीताल द्वारा पारित आदेश विशेष अपील संख्या 40/2020 दिनांक 12.02.2020 का अवलोकन करने का कष्ट करें।

2. माननीय उच्च न्यायालय, नैनीताल द्वारा पारित आदेश विशेष अपील संख्या 40/2020 दिनांक 12.02.2020 एवं भूमि अधिग्रहण कानून–2013 के प्रावधानों के अनुरूप, गगास–उड़ीमहादेव–शैलापानी–भिकियासैन–मरचुला मोटर मार्ग में प्रभावित हो रही नाप भूमि-I के संबंध में ग्राम जमीनीपार के कास्तकारों व सभी ग्रामीणजनों की, अधोहस्तक्षरी के समक्ष **दिनांक 05.10.2020** को एक सभा सम्पन्न हुई। जिसमें लो0नि0वि द्वारा विगत दशक से ग्राम जमीनीपार के कास्तकारों की निजी नाप-I भूमि को बिना आम–सहमति के जबरन हथियाने व सहमति देने हेतु विवश करने के तमाम प्रयासों की भर्त्सना की गई।

3. उक्त मोटर मार्ग में प्रभावित हो रही नाप/भूमि-I के संबंध में ग्राम जमीनीपार के कास्तकारों व ग्रामीणजनों ने अधोहस्तक्षरी के समक्ष सर्वसम्मति से असहमति प्रस्ताव देने का निर्णय लिया है।

4. अतः विधिसम्मत, **भूमि अधिग्रहण कानून–2013 के भाग–ब (ग्राम सभा संकल्प का प्रारूप) के रूप में निजी नाप भूमि-I का असहमति प्रस्ताव आपकी जानकारी एवं अग्रिम कार्यवाही हेतु संलग्न किया जाता है।**

संलग्नकः यथोपरि (72 पृष्ठ)।

कौस्तब कुमार सिंह रावत
सरपंच,
वन पंचायत जमीनीपार, ग्राम जमीनीपार

वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

हेमा देवी
ग्राम प्रधान
ग्राम जमीनीपार

प्रधान
ग्राम पंचायत जमीनीपार
वि0खं0–द्वाराहाट (अल्मोड़ा)

प्रतिलिपि : विशेष भूमि अध्याप्ति अधिकारी, जिला–अल्मोड़ा को उपरोक्तानुसार संलग्नकों सहित सूचनार्थ।
संलग्नकः यथोपरि (72 पृष्ठ)।

कौस्तब कुमार सिंह रावत
सरपंच, वन पंचायत जमीनीपार, ग्राम जमीनीपार

वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

हेमा देवी
ग्राम प्रधान, ग्राम जमीनीपार

प्रधान
ग्राम पंचायत जमीनीपार
वि0खं0–द्वाराहाट (अल्मोड़ा)

सेवा में,

दिनांक -09 /10/2020

अधिशासी अभियंता
निर्माण खण्ड, लो0 नि0 वि0 रानीखेत,
जिला– अल्मोड़ा,
उत्तराखण्ड– 263645

विषय : **भूमि अधिग्रहण कानून–2013 के भाग–ब (ग्राम सभा संकल्प का प्रारूप) के रूप में निजी नाप-1 भूमि का असहमति प्रस्ताव।**

संदर्भ : **अधिशासी अभियंता, लो0नि0वि, रानीखेत पत्रांक 2337/27सी. दिनांक 25.11.2014, पत्रांक 101/27सी. दिनांक 14.01.2020 एवं पत्रांक 325/18सी. दिनांक 10.02.2020**

महोदय,

कृपया उक्त संदर्भित पत्रों सहित माननीय उच्च न्यायालय, नैनीताल द्वारा पारित आदेश विशेष अपील संख्या 40/2020 दिनांक 12.02.2020 का अवलोकन करने का कष्ट करें।

2. माननीय उच्च न्यायालय, नैनीताल द्वारा पारित आदेश विशेष अपील संख्या 40/2020 दिनांक 12.02.2020 एवं भूमि अधिग्रहण कानून–2013 के प्रावधानों के अनुरूप, गगास–उड़ीमहादेव–शैलापानी–भिकियासैन–मरचुला मोटर मार्ग में प्रभावित हो रही नाप भूमि के संबंध में ग्राम जमीनीपार के कास्तकारों व सभी ग्रामीणजनों की, अधोहस्तक्षरी के समक्ष **दिनांक 05.10.2020** को एक सभा सम्पन्न हुई। जिसमें लो0नि0वि द्वारा विगत दशक से ग्राम जमीनीपार के कास्तकारों की निजी नाप भूमि को बिना आम–सहमति के जबरन हथियाने व सहमति देने हेतु विवश करने के तमाम प्रयासों की भर्त्सना की गई।

3. उक्त मोटर मार्ग में प्रभावित हो रही नाप वन भूमि के संबंध में ग्राम जमीनीपार के कास्तकारों व ग्रामीणजनों ने अधोहस्तक्षरी के समक्ष सर्वसम्मति से असहमति प्रस्ताव देने का निर्णय लिया है।

4. अतः विधिसम्मत, **भूमि अधिग्रहण कानून–2013 के भाग–ब (ग्राम सभा संकल्प का प्रारूप) के रूप में निजी नाप भूमि का असहमति प्रस्ताव आपकी जानकारी एवं अग्रिम कार्यवाही हेतु संलग्न किया जाता है।**

संलग्नकः यथोपरि (72 पृष्ठ)।

कौस्तब कुमार सिंह रावत
सरपंच,
वन पंचायत जमीनीपार, ग्राम जमीनीपार
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

हेमा देवी
ग्राम प्रधान
ग्राम जमीनीपार
प्रधान हेमा देवी
ग्राम पंचायत जमीनीपार
विकास खण्ड–द्वाराहाट अल्मोड़ा

प्रतिलिपि : 1- विशेष भूमि अध्याप्ति अधिकारी, जिला–अल्मोड़ा को उपरोक्तानुसार संलग्नकों सहित सूचनार्थ।
संलग्नकः यथोपरि (72 पृष्ठ)।
2- उपजीव वनाधिकारी अल्मोड़ा
वन उपखण्ड अल्मोड़ा

कौस्तब कुमार सिंह रावत
सरपंच, वन पंचायत जमीनीपार, ग्राम जमीनीपार
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

हेमा देवी
ग्राम प्रधान, ग्राम जमीनीपार
प्रधान हेमा देवी
ग्राम पंचायत जमीनीपार
विकास खण्ड–द्वाराहाट अल्मोड़ा

09/10/2020

PART – B
FORMAT OF GRAM SABHA RESOLUTION
[See sub-rule (6) of rule 17]

We, the undersigned members of the Gram Sabha of Jaminipar within Circle Panchayat Dwarahat, Tehsil – Dwarahat in Almora district wishes to state that the following certification is based on the information supplied by the administration and officials. If this information is incomplete or incorrect or if any consent has been obtained through any use of threats, fraud or misrepresentation, it is null and void.

2. Whereas recommendation of the Executive Engineer, PWD Nirman Khand Ranikhet Motor-Marg Gagas-Urimahadev-Sellapani will be benefit to 3717 villagers of 09 villages as per details given below (Source RTI information)

लाभान्वित होने वाले ग्रामों की सूची
वर्ष २००१ की जनगणना के अनुसार

मार्ग का नाम : गगास उड़ीमहादेव शैलापानी मोटर मार्ग का नव निर्माण ।

क्र. सं.	गांव का नाम	कोड सं.	आबादी
१	खापड़	01162900	138
२	रिंगोली	01162800	190
३	अमोली	01162700	227
४	बीली	01162200	398
५	ईड़ा	01231600	1896
६	खड़ोली	01163000	231
७	खनोलिया	01163100	245
८	जमीनीपार	01231900	262
९	जमीनीपार	01232300	130

JE

AE

सहायक अभियन्ता
लो० नि० वि०
(अल्मोड़ा)

Photo copy attested.
लोक सूचना अधिकारी
निर्माण खण्ड लो०नि० विभाग
रानीखेत

3. **And whereas without any Uttarakhand Shasan Order for 04.70 Hectare private land including 0.125 Hectare private land of Gram Jaminipar** construction work of Motor-Marg Gagas-Urimahadev-Sellapani in lower skirt of the village Jaminipar started by Executive Engineer, PWD, Nirman Khand, Ranikhet in year 2011. **Hence an act of fraud and misrepresentation.**

4. And whereas 2288 villagers of Jaminipar (130), Jaminiwar (262) and Ira (1896) by cutting private land of the villagers Jaminipar in lower skirt for Motor-Marg Gagas-Urimahadev-Sellapani are not benefitted.

5. And whereas only 1489 villagers of 06 villages will be practically benefitted instead of 3717 villagers of 09 villages.

6. And whereas no consent of 0.125 Hectare private land of Gram Jaminipar and 0.156 Hectare of forest land of Gram Jaminipar was given either by the Gram Pradhan Jaminipar or by the Sarpanch Van Panchayat Jaminipar for the motor-marg Gagas-Urimahadev-Sellapani to the Uttarakhand Government.

7. And whereas Executive Engineer, PWD, Nirman Khand, Ranikhet was fully aware that no consent of 0.125 Hectare private land of Gram Jaminipar and 0.156 Hectare of forest land of Gram Jaminipar was given either by the Gram Pradhan Jaminipar or by the Sarpanch Van Panchayat Jaminipar for the motor-marg Gagas-Urimahadev-Sellapani because from Gram Pradhan Jaminipar & Sarpanch Van Panchayat Jaminipar that if the motor-marg Gagas-Urimahadev-Sellapani does not connect Gram Jaminipar, Jaminiwar and Ira, it will be opposed. Receipt of the Office of the Executive Engineer, PWD, Nirman Khand, Ranikhet is attached as Annexure-"A" at Page No. 11.

8. And whereas Lachima Devi (the then Gram Pradhan Jaminipar) requested Executive Engineer, PWD, Nirman Khand, Ranikhet to show/present the consent of 0.125 Hectare private land of Gram Jaminipar and 0.156 Hectare of forest land of Gram Jaminipar was given either by the Gram Pradhan Jaminipar or by the Sarpanch Van Panchayat Jaminipar for the motor-marg Gagas-Urimahadev-Sellapani, only then she will permit to start the work of motor-marg Gagas-Urimahadev-Sellapani in Gram Jaminipar.

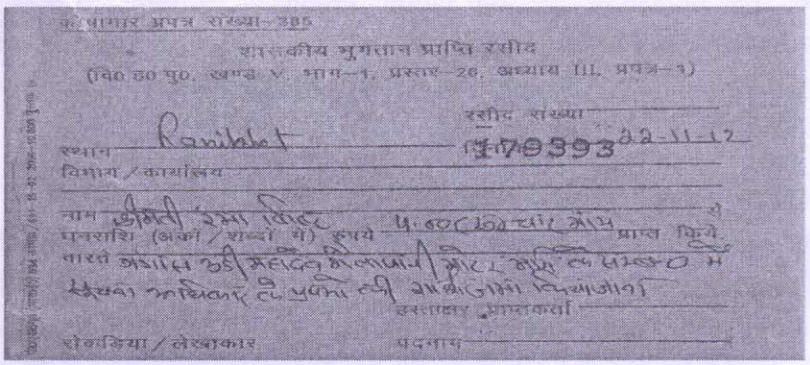
9. And whereas Executive Engineer, PWD, Nirman Khand, Ranikhet fails to present the consent of 0.125 Hectare private land of Gram Jaminipar and 0.156 Hectare of forest land of Gram Jaminipar was given either by the Gram Pradhan Jaminipar or by the Sarpanch Van Panchayat Jaminipar for the motor-marg Gagas-Urimahadev-Sellapani hence construction work of motor-marg was stopped in 2011.

10. And whereas on personal avenge with Smt Lachima Devi (the then Gram Pradhan Jaminipar), who not permitted Executive Engineer, PWD, Nirman Khand, Ranikhet to cut private/forest land of Gram Jaminipar in the name of motor-marg Gagas-Urimahadev-Sellapani; Revenue Sub-Inspector Ira Shekhar Chander filed a case against her husband Shri Paniram (now Late Paniram) at Hon'ble Court of Joint Magistrate Dwarahat/Ranikhet that obstruction created in the work of Motor-marg Gagas-Urimahadev-Sellapani (Copy attached as Annexure-"B" at Page No.12) was filed. Later case against Late Paniram was dropped by the Hon'ble Court (Copy attached as Annexure-"C" at Page No.13). **Hence an act of threat, fraud and misrepresentation as the case was filed without** verifying Uttarakhand Shasan Land acquisition of land 04.70 Hectare private land including 0.125 Hectare private land of Gram Jaminipar as well as consent of 0.125 Hectare private land of Gram Jaminipar and 0.156 Hectare of forest land of Gram Jaminipar was given either by the Gram

Pradhan Jaminipar or by the Sarpanch Van Panchayat Jaminipar for the motor-marg Gagas-Urimahadev-Sellapani.

11. And whereas Executive Engineer, PWD, Nirman Khand, Ranikhet vide पंत्राक:1595/आई.सी दिनांक **27.07.2012** informed District Magistrate, Almora that "तत्कालीन प्रधान गायत्री सती, ग्राम प्रधान जमीनीपार, पो0-ईड़ा, जिला – अल्मोड़ा का अनापत्ति प्रमाण पत्र की फोटो प्रति संलग्न है।" (Copy attached as Annexure-"D" at Page No.14) but Executive Engineer, PWD, Nirman Khand, Ranikhet vide पंत्राक:2243/सीदिनांक12.09.2013 admitted that Gayatri Sati was Gram Pradhan of Gram Jaminiwar not of Gram Jaminipar (Copy attached as Annexure-"E" at Page No.15). **Hence an act of fraud and misrepresentation** as the consent was not given of 0.125 Hectare private land of Gram Jaminipar and 0.156 Hectare of forest land of Gram Jaminipar either by the Gram Pradhan Jaminipar or by the Sarpanch Van Panchayat Jaminipar for the motor-marg Gagas-Urimahadev-Sellapani to the Government.

12. And whereas ₹ 4/- only was deposited T.R. Receipt No.179393 dated 22.11.2012 for the certified copy of the consent given either by the Gram Pradhan Jaminipar (copy attached as Annexure – "F" at Page No. 16 & 17) for the motor-marg Gagas-Urimahadev-Sellapani for


कोषागार अपत्र संख्या- 385
शासकीय भुगतान प्राप्ति रसीद
(वि0 ल0 पु0, खण्ड V, भाग-1, प्रस्तर-26, अध्याय III, प्रपत्र-1)
रसीद संख्या
स्थान Ranikhet 179393 22-11-12
विभाग / कार्यालय
नाम
धनराशि (अंकों / शब्दों में) रुपये
हस्ताक्षर / प्राप्तकर्ता
रोकड़िया / लेखाकार पदनाम

i. 0.125 Hectare private land of Gram Jaminipar and
ii. 0.156 Hectare of forest land of Gram Jaminipar

13. **And whereas** cash ₹ 4/- (Rupees four) was refunded on 05.02.2013 due to following **act of fraud and misrepresentation** stated in the as Annexure-"G" at Page No.18:-

- "उक्त अनापत्ति प्रमाण पत्र में कुल 05 ग्राम प्रधानों द्वारा अपनी मोहर पर हस्ताक्षर किये गये हैं। जिसमें (जाख, खनोलिया, उडली, जमीनीवार) की मोहर स्पष्ट है एक ग्राम प्रधान कौस्तुब कुमार के हस्ताक्षर हैं, की मोहर अस्पष्ट है कि मोहर जमीनी पार की है या नहीं।

- "जमिनीवार के दो ग्राम प्रधानों श्री कौशतुब कुमार एवं गायत्री सती के द्वारा अनापत्ति प्रमाण पत्र पर मोहर सहित हस्ताक्षर किये गये हैं क्योंकि एक ग्राम में एक ही ग्राम प्रधान हो सकता है।"

14. Executive Engineer, PWD, Nirman Khand, Ranikhet vide पंत्राक:771/75सी दिनांक **09.09.2013** informed National Commission for Schedule Caste, Lucknow that"आम सहमति से **ग्राम प्रधान जमीनीवार** से सहमति पत्र एवं **ग्राम प्रधान खनोलिया** के सहमति पत्र तथा कुछ ग्रामिणों की सहमति के आधार पर मार्ग समरेखन तैयार किया गया, जिसे अधीक्षण अभीयंता, प्रथम वृत, लो0नि0वि0, अल्मोड़ा द्वारा अपने पंत्राक 4158/909सी-प्रथम/07 दिनांक 30.07.2007 द्वारा स्वीकृत किया गया।" (Copy attached as Annexure-"H" at Page No.19 & 20). Here Executive Engineer, PWD, Nirman Khand, Ranikhet quoted consent given by the Gram Pradhans of जमीनीवार & खनोलिया.

15. **And whereas** अधीक्षण अभीयंता, प्रथम वृत, लो0नि0वि0, अल्मोड़ा पंत्राक:09/909सी-01/13 दिनांक 04.01.2014 – "समरेखन स्वीकृति के दौरान ग्राम जमीनीपार को हटाया गया था या विचार नहीं किया गया था के सम्बन्ध मे कोई नोटशीट उपलब्ध नहीं है। तत्कालीन अधिशासी अभियन्ता द्वारा प्रेषित समरेखन मे दो ग्राम प्रधानों द्वारा दिये गये सहमति पत्र की प्रति लगाई गई थी। जिसके आधार पर वृत्तीय कार्यलाय मे यह ग्यात नहीं हो पाता है कि एक ग्राम सभा के अन्तर्गत कितने ग्राम आते हैं। समरेखने प्रस्ताव तत्कालिन अधिशासी

अभियन्ता द्वारा दी गई आख्या एवं संस्तुति के आधार पर अनुमोदित किया गया था।" (Copy attached as Annexure-"I" at Page No.21 to 23)

16. **And whereas Executive Engineer, PWD, Nirman Khand, Ranikhet** obtained the sanction Order No. GI2338/7-1-2010-600(2905)/08 dated 31.08.2010 of transferring 7.297 Hectare forest land which includes 0.156 Hectare of forest land of Gram Jaminipar on the basis of the consent of the Pradhans (ग्राम पंचयात जाख, खनोलिया, उडली, जमीनीवार & जमीनीवार)and **JaminiWAR stamp was used at two places having two different signatures** (Refer Annexure-"F" at Page No. 16) in the document. **Hence an act of fraud and misrepresentation .**

17. And whereas vide Notification No.148/ आठ-विभअआ/2012 dated 27-12-2012 under Section 5 (A) of the side Act any person interested in the land may within thirty days after the publication of this notification make an objection to the Acquisition of land or of any land in the locality in writing to the Collector Almora (Copy attached as Annexure-"J" at Page No. 24).

18. And whereas on the objection of the Gram Pradhan Jaminipar for Gagas-Urimahadev-Sellapani-Bhikisain-Marchulla Motor-Marg a meeting was called at 1100 hours on 20.02.2013 by Special Land Acquisition Officer, Almora vide पत्रांक159/आठ-विभअआ/2014 dated 07.02.2012 (Copy attached as Annexure-"K" at Page No. 25).

19. And whereas Special Land Acquisition Officer, Almora vide पत्रांक 86/आठ-विभअआ/2014 dated 24.09.2014 directed Executive Engineer, PWD, Nirman Khand, Ranikhet to submit the consent for land of Gram Jaminipar (i.e. 0.125 Hectare private land of Gram Jaminipar and 0.156 Hectare of forest land) from Gram Pradhan Jaminipar and Sarpanch Van Panchayat Jaminipar for the motor-marg Gagas-Urimahadev-Sellapani and the proposal under provision of the Right to Fair compensation &Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 for sending to Uttarakhand Shasan (Copy attached as Annexure-"L" at Page No.26). **THUS Motor-marg Gagas-Urimahadev-Sellapani sanctioned Order No. GI2338/7-1-2010-600(2905)/08 dated 31.08.2010 of transferring 7.297 Hectare forest land which includes 0.156 Hectare of forest land of Gram Jaminipar AUTOMATICALLY BECOME NULL AND VOID** and hence for the **0.125 HECTARE PRIVATE LAND OF GRAM JAMINIPAR AND 0.156 HECTARE OF FOREST LAND GRAM JAMINIPAR IS PROPOSED MOTOR-MARG GAGAS-URIMAHADEV-SELLAPANI.**

20. And whereas Executive Engineer, PWD, Nirman Khand, Ranikhet vide letter No.2337/27C dated 25.11.2014 requested Gram Pradhan Jaminipar to submit the consent for the proposed Gagas-Urimahadev-Sellapani-Bhikisain-Marchulla Motor-Marg with copy to the SDM Dwarahat (Copy attached as Annexure-"M" at Page No. 27).

21. And whereason 19.03.2015 **Committee on Motor-Marg Gagas-Urimahadev-Sellapani commented by remarking** i.e. "उक्त रोड का निर्माण समूचे क्षेत्र/विकास खण्ड के लिए आवश्यक है। परन्तु जमीनीपार के ग्रामीणों की भूमि दोनों सड़कों से कटने के कारण भूमिहीन की स्थिति में हैं। इसलिए ग्रामीणों के हित ध्यान में रखते हुए कार्य किया जाना चाहिए।"**in Meeting of Circle Panchayat Dwarahat** (Copy attached as Annexure-"N" at Page No.28 & 29).

22. And whereas on 19.03.2015 Gram Pradhan Jaminipar of Circle Panchayat Dwarahat Meeting told that"उक्त रोड को पीएमजीएसवाई से जोडते हुए बाराखाम को ले जाएं। हम उक्त रोड़ के पूर्व में प्रस्तावित स्थान से अपनी नाप भूमि देने को सहमत नहीं हैं।" (Refer Annexure-"N" at Page No.28 & 29).

सरपंच, वन पंचायत जमिनीपार

सरपंच
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

प्रधान, ग्राम पंचायत जमिनीपार

प्रधान देवी
ग्राम पंचायत जमीनीपार
विकास-खण्ड (अल्मोड़ा)

23. And whereas Executive Engineer, PWD, Nirman Khand, Ranikhet was requested to take action as stated in Para 21 & 22 above by the Block Development Officer, Dwarahat (Almora) vide his letter No.162/क्षेत्रपंचायत/प्रस्ताव/प्रेषण/2015-16 dated 05.05.2015 (Refer Annexure-"N" at Page No.28 & 29).

24. And whereas as per Uttarakhand Notification No.99/XVIII(III)2016-(01)/2014 dated 09.02.2016 till date neither from the Office of the SDM Dwarahat nor Revenue Sub-Inspector Ira comes with details containing in the Part-A of the Form-IV Part-A (i.e. Prior Written Consent/Declaration Form with reference to Sub-rule (1) of rule 16) to the concerned villager(s) of Gram Jaminipar for the proposed motor-marg Gagas-Urimahadev-Sellapani.

25. And whereas, as per Uttarakhand Notification No.99/XVIII(III)2016-(01)/2014 dated 09.02.2016 till date Part-A of the Form-IV was not filled up then the question of Part-B of the Form-IV (Format for Gram Sabha Resolution) does not arises about issuing the consent either by the Gram Pradhan Jaminipar or by the Sarpanch Van Panchayat Jaminipar for the **proposed motor-marg Gagas-Urimahadev-Sellapani.**

26. And whereas Form-IV [Format for Gram Sabha Resolution - as per Notification No.99/XVIII(III)2016-(01)/2014 dated Dehradun February 09, 2016] was not given either by the Gram Pradhan Jaminipar or by the Sarpanch Van Panchayat Jaminipar then the question of submission of proposal to the Special Land Acquisition Officer, Almora does not arises on the part of Executive Engineer PWD Nirman Khand Ranikhet for the **proposed motor-marg Gagas-Urimahadev-Sellapani.**

27. Executive Engineer PWD Nirman Khand Ranikhet was requested for taking the **proposed motor-marg Gagas-Urimahadev-Sellapani** near the Panchayat Ghar, Gram Jaminipar so that villagers of Gram Jaminipar may also be benefitted (Copy attached as Annexure-"O" at Page No. 30 & 31).

28. And whereas to connect 262 habitations of Gram Jamini**WAR,** Uttarakhand Shasan Dehradun vide No.1760/P3-14/URRDA/09 dated 14.12.2009 under Pradhan Mantri Gram Sadak Yojana Phase-VIII (PMMGSY) sanctioned 04 Kms Motor-marg **from** KM 0.31 of ODR 30 **to** Jamini**WAR** for **Location No.01** - (Copy attached as Annexure-"P" at Page No. 32 & 33).

29. And whereas for the road sanctioned by Uttarakhand Shasan under PMMGSY Phase-VIII for the 262 habitants of Jamini**WAR**, poor villagers of Jaminipar have already sacrificed their private land approximately 2 Kms distance. **Hence an act of fraud and misrepresentation.**

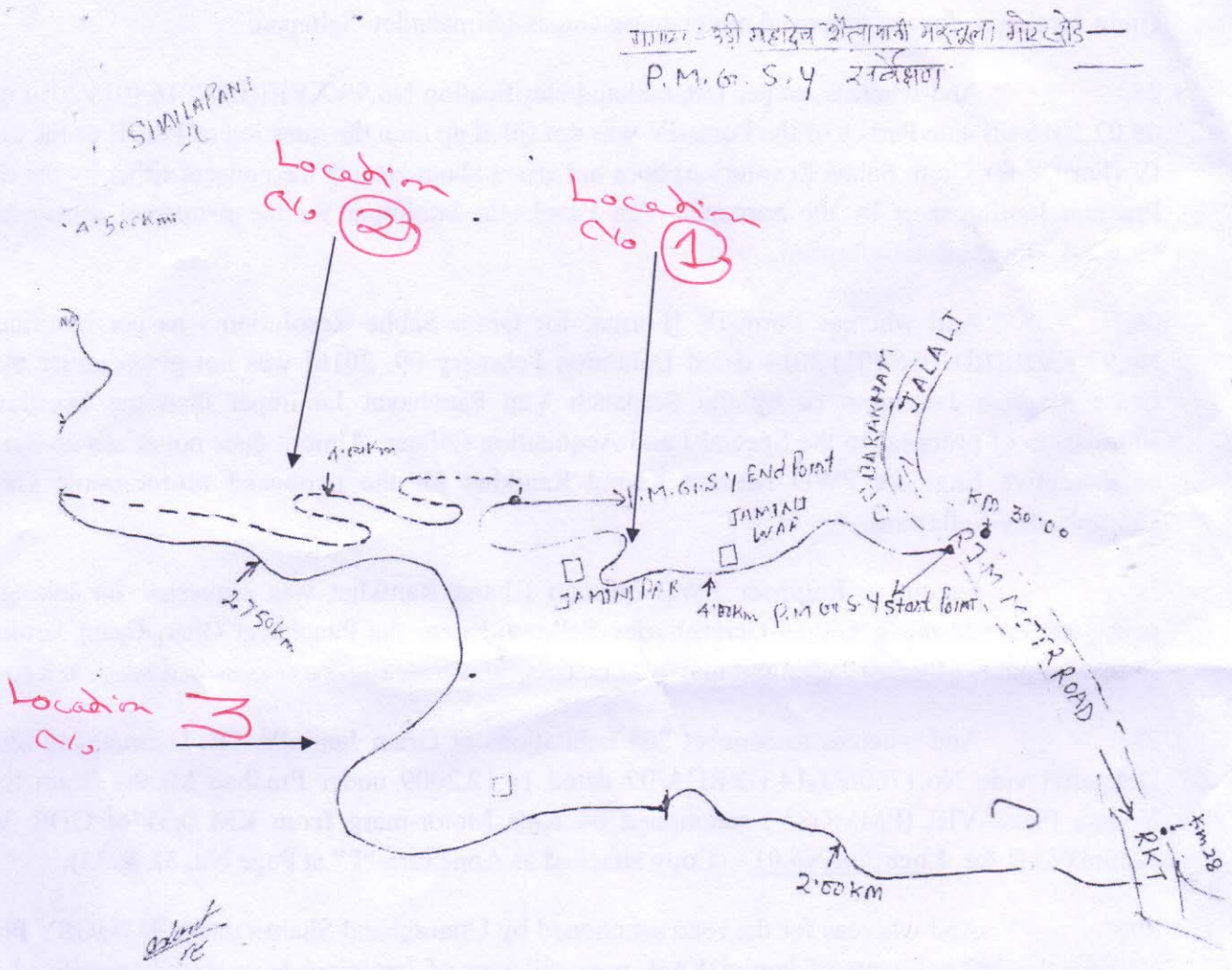
30. And whereas Motor-marg Jaminpar to Reetamahadev for **Location No.02** covering distance of 04 Kms costing ₹22.29 sanctioned by Hon'ble Governor of Uttarakhand vide Shasanadesh No.275/111(2)/19-48(MLA)/2017 dated 22.01.2019 (Copy attached as Annexure - "Q" at page No. 34 to 36).

31. And whereas motor-margs at Location No.01 and Location No.02 covers all the villages as stated in para-2 above hence consent for motor-marg Jaminipar to Reetamahadev have been already given by Gram Pradhan Jaminipar and Sarpanch Van Panchayat Jaminipar.

सरपंच,
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

प्रधान हेमा देवी
ग्राम पंचायत जमीनीपार
विकास खण्ड अल्मोड़ा

32. And whereas **there is no need of cutting 0.156 Hectare Forest and 0.125 Hectare agricultural landsof Gram Jaminipar in the name of proposed Motor-Marg Gagas-Urimahadev-Sellapani at Location No.03 because** Motor-marg from KM 0.31 of ODR 30 to Jaminiwar (Location No.01) and Motor-marg Jaminpar to Reetamahadev (Location No.02) will benefit the 3717 villagers of 09 villages as per recommendation of the Executive Engineer, PWD Nirman Khand stated in para 02 and thus **SAVES NOT ONLY GOVERNMENT MONEY BUT ALSO IN THE INTEREST OF PUBLIC.**



PMGSY Survey map of the PWD, Uttarakhand - (Source RTI)

33. And whereas Executive Engineer, PWD, Nirman Khand, Ranikhet have not furnished the information in reference to the Special Land Acquisition Officer, Almora पत्रांक 86/आठ-विoभoअoआo/2014 dated 24.09.2014 under the Right to Fair compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and thereby obtaining fresh approval from Uttarakhand Shasan because as on date no consent for Motor-marg Gagas-Urimahadev-Sellapani have been given either the Gram Pradhan Jaminipar or the Sarpanch Van Panchayat Jaminipar.

34. And whereas without the consent for Motor-marg Gagas-Urimahadev-Sellapani of either the Gram Pradhan Jaminipar or the Sarpanch Van Panchayat Jaminipar, Uttarakhand Shasan cannot issue order for proposed Motor-marg Gagas-Urimahadev-Sellapani to cut the either private land or forest land of Jaminipar.

सरपंच, वन पंचायत जमीनीपार

सरपंच,
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

प्रधान, ग्राम पंचायत जमीनीपार

प्रधान
ग्राम पंचायत जमीनीपार
वि०ख०-[illegible] ईड़ा

35. And whereas Executive Engineer, PWD, Nirman Khand, Ranikhet called the tender No.2099/8(AC)/Tender Notice dated 07.08.2019 (Copy attached as Annexure - "**R**" at page No. **37 to 39**) of the **proposed Motor-Marg Gagas-Urimahadev-Sellapani** without any Uttarakhand Shasan order of 04.70 Hectare of private land including 0.125 Hectare of private land of Jaminipar. **Hence an act of fraud and misrepresentation.**

36. And whereas on 23.08.2019, complaint on fraudulent of the Motor-marg Gagas-Urimahadev-Sellapani was lodged to Shri V. Vinay Kumar Singh, Director (Vigilance), Vigilance Hqrs Uttarakhand (Copy attached as Annexure - "**S**" at page No. **40 to 43**).

37. And whereas on 04.09.2019 complaint was forwarded to the District Magistrate, Almora to inquire into the matter on fraudulent of the proposed Motor-marg Gagas-Urimahadev-Sellapani (Copy attached as Annexure - "**T**" at page No. **44**).

38. And whereas Shri Kamlesh Sati threatened villagers of Gram Jaminipar villagers for the proposed motor-marg Gagas-Urimahadev-Sellapani (Copy attached as Annexure-"**U**" at Page No.**45**).

39. And whereas on 13.09.2019, Hon'ble SDM Dwarahat forwarded Revenue Sub-Inspector Ira 'forgery signature even dated report' on the **proposed motor-marg Gagas-Urimahadev-Sellapani** (Copy attached as Annexure-"**V**" at Page No. **46 to 48**) to the Executive Engineer, PWD, Nirman Khand, Ranikhet for further action but no action initiated against Shri Joshi of the Office of the Executive Engineer, PWD, Nirman Khand, Ranikhet and his accomplice.

40. And whereas Executive Engineer, PWD, Nirman Khand, Ranikhet fails to discharge his duty and started work of the proposed motor-marg Gagas-Urimahadev-Sellapani under threat (Copy attached as Annexure-"**W**" at Page No. **49 & 50**) in the private/forest land of Jaminipar thus making mockery of the of the Uttarakhand Shasan, Gram Pradhan Jaminipar and Sarpanch Van Panchayat Jaminipar. It is therefore Gram Pradhan Jaminipar and Sarpanch Van Panchayat has knocked the door of the Hon'ble High Court for safety and livelihood of villagers of Jaminipar.

41. And whereas on 08.01.2019 all the above facts were concealed by Shri Rajesh Kumar, Assistant Engineer, PWD Construction Division, Ranikhet, Shri Khajan Singh Rawat, Additional Assistant Engineer, PWD Construction Division and Shri Kamlesh Sati son of Late Prakash Chandra Sati residence of Zamini**WAR** thus misguided Shri Devesh Uprati, Court Commissioner during his visit to Jaminipar.

42. And whereas in para-5 of Special Appeal No. 40/2020 dated 12.02.2020 (Copy attached as Annexure-"Y" at Page No. **51 to 53**) - Sri Vikas Pandey, learned Standing Counsel for the State Government, would fairly state that the contents of the counter-affidavit disclose that a few villagers, including the appellants-writ petitioners, had not given their consent for possession of their lands being taken for construction of a road; and **no road has been constructed on the disputed portion of the land i.e. on that part of the land for which consent, for taking possession, had not been given by the owners of the land.**

43. And whereas Hon'ble Ramesh Ranganathan, Chief Justice and Hon'ble R.C. Khulbe, Judge in the High Court of Uttarakhand at Nainital vide Special Appeal No. 40/2020 dated 12.02.2020 (Refer Annexure-"Y" at Page No. **53**) ordered - "under appeal is, therefore, **set aside** (रद्द करना) and the writ petition is disposed of directing the **respondents not to interfere with the appellants writ-petitioners' possession of the subject land, except after acquiring the subject land in accordance with the provisions of the 2013 Act.**

सरपंच, वन पंचायत जमिनीपार

वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

प्रधान, ग्राम पंचायत जमिनीपार

प्रधान – हेमा देवी
ग्राम पंचायत जमीनीपार
विकास खण्ड अल्मोड़ा

44. **And whereas on personal revenge** Revenue Sub-Inspector Ira through Challani Report dated **29.03.2020** filed case at Hon'ble Court of Joint Magistrate Dwarahat that obstruction created in the work of Motor-marg Gagas-Urimahadev-Sellapani against the (i) Shri Kasturb Kumar Singh Rawat, petitioner (Special Appeal No. 40/2020 dated 12.02.2020) as well as Sarpanch, Vanpanchyat Jaminipar, (ii) Shri Kalyan Singh Bisht, petitioner (Special Appeal No. 40/2020 dated 12.02.2020), Shri Dev Singh Adhikari, Member of Vanpanchyat Jaminipar and Shri Girdhar Singh Bisht (nephew of Shri Kalyan Singh Bisht petitioner of Special Appeal No. 40/2020 dated 12.02.2020) who opposed the cutting of 0.125 Hectare private land as well as 0.156 Hectare forest land of Jaminipar in the name of proposed Motor-marg Gagas-Urimahadev-Sellapani without any consent either of the Gram Pradhan Jaminipar or Sarpanch Van Panchayat Jaminipar as well as proper sanction of Uttarakhand Shasan (Copy attached as Annexure-"Z" at Page No.54).

45. And whereas Assistant Engineer, PWD, Nirman Khand, Ranikhet requisites UK04CB5483 Pickup & UK078182 Vegnar from Ranikhet to Banghat and UK04CB2635 JCB Tipola to Banghat vide letter No. Nil dated 16.05.2020 (Copy attached as Annexure-"AA" at Page No. 55).

46. And whereas **Hon'ble Sub-Divisional Magistrate granted permission upto BANGHAT as requested** subject to taking all necessary precautions of the Covid19 lockdown in the State of Uttarakhand vide letter No.338 dated 18.05.2020 (Copy attached as Annexure-"AB" at Page No.56).

47. And whereas Shri Ram Singh, Contractor and Complainant (against the four villagers of Jaminipar as stated in above para 44) entered into the Gram Jaminipar, Vikaskhand Dwarahat, District Almora thus violated the Sub-Divisional Magistrate Dwarahat Order No.338 dated 18.05.2020 (Refer Annexure-"AB") vide which permission was only granted upto Bangat.

48. And whereas Shri Ram Singh, Contractor and Complainant (against the four villagers of Jaminipar as stated in above para 44) entered into the Gram Jaminipar, Vikaskhand Dwarahat, District Almora thus violated Section 144 of IPC during Covid19 lockdown (Refer Annexure – "AB").

49. And whereas Shri Ram Singh, Contractor and Complainant (against the four villagers of Jaminipar as stated in above para 44) entered Gram Jaminipar, Teshil Dwarahat, District Almora cut private land of villagers in the name of proposed Motor-marg Gagas-Urimahadev-Shellapani thus violated Hon'ble High Court Order 40/2020 dated 12.02.2020 (Refer Annexure-"Y" at Page No. 52).

50. And whereas Shri Ram Singh, Contractor and Complainant (against the four villagers of Jaminipar as stated in above para 44) entered Gram Jaminipar, Teshil Dwarahat, District Almora demolished several trees at private land of villagers in the name of the proposed Motor-marg Gagas-Urimahadev-Shellapani thus without any consensus of the Uttarakhand Forest Department after the Hon'ble High Court Order 40/2020 dated 12.02.2020 (Refer Annexure-"Y" at Page No. 52).

51. And whereas the Gram Pradhan Jaminipar and the petitioner of the Special Appeal No. 40/2020 dated 12.02.2020 intimated to Revenue Sub-Inspector Ira about cutting of private land and thereby demolishing trees of the villagers Jaminipar in the name of proposed Motor-marg Gagas-Urimahadev-Sellapani. In response Revenue Sub-Inspector Ira directed the Gram Pradhan Jaminipar through Whatsapp that "**Agar aapko kuch letter bhejna hai to sdm sir ko de skte hai unke dwara permission de gyi hai...**:" (Copy attached as Annexure-"AC" at Page No.57).

52. And whereas the Gram Pradhan Jaminipar and the petitioner of the Special Appeal No. 40/2020 dated 12.02.2020 sent his complaint through registered post to Revenue Sub-Inspector Ira about cutting of private land of the villagers Jaminipar (Copy attached as Annexure-"AD" at Page No. 58).

सरपंच, वन पंचायत जमीनीपार

सरपंच,
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईडा (अल्मोड़ा)

हेमा देवी

प्रधान, ग्राम पंचायत जमीनीपार

प्रधान
ग्राम पंचायत जमीनीपार
विकास-द्वाराहाट (अल्मोड़ा)

53. And whereas Revenue Sub-Inspector Ira apprised the Gram Pradhan Jaminipar and the petitioner (Special Appeal No. 40/2020 dated 12.02.2020) that High Court have not ordered to stop the work of the Motor-marg Gagas-Urimahadev-Sellapani hence it is not possible to stop the work of the Motor-marg Gagas-Urimahadev-Sellapani (Copy attached as Annexure-"AE" at Page No. 59) thus violated the Hon'ble High Court decision.

54. And whereas the Executive Engineer, PWD, Nirman Khand, Ranikhet vide letter No.1305/57C dated 17.7.2020 intimated in a RTI 2005 reply that before the decision of the Special Appeal No. 40/2020 dated 12.02.2020 construction work of the Motor-marg Gagas-Urimahadev-Sellapani was already completed (Copy attached as Annexure-"AF" at Page No. **60 & 61**).

55. And whereas the in response to Teshildar Dwarahat order No.138 dated 17.07.2020 Revenue Sub-Inspector Ira intimated that before the decision of the Special Appeal No. 40/2020 dated 12.02.2020 construction work of the Motor-marg Gagas-Urimahadev-Sellapani was already completed (Copy attached as Annexure-"AG" at Page No. **62 & 63**).

56. And whereas on 10.07.2020 Chief Information Commissioner, Uttarakhand ordered Divisional Forest Officer, Almora Forest Division to provide consent of 0.156 Hectare of forest land of Gram Jaminipar given either by the Gram Pradhan Jaminipar or by the Sarpanch Van Panchayat Jaminipar for the motor-marg Gagas-Urimahadev-Sellapani on which basis vide Sanction Order No. GI2338/7-1-2010-600(2905)/08 dated 31.08.2010 for transferring 7.297 Hectare forest land including 0.156 Hectare forest land of Jaminipar to the PWD was issued (Copy attached as Annexure-"AH" at Page No. **64 to 66**)

57. And whereas Divisional Forest Officer, Almora Forest Division provided consent received from Executive Engineer PWD Nirman Khand Ranikhet (mentioned on the body of the consent - Copy attached as Annexure-"AI" at Page No. **67**).

58. And whereas it was same consent ₹4/- were charged by the Office of the Executive Engineer PWD Nirman Khand Ranikhet and later refunded as stated in Para 10 above. **Hence an act of fraud and misrepresentation.**

59. And whereas on 13.08.2020 Teshildar Dwarahat inquired about cutting land of the villagers of Gram Jaminipar in the name of proposed Motor-marg Gagas-Urimahadev-Sellapani, written complaints by Gram Pradhan Jaminipar (Copy attached as Annexure-"AJ" at Page No. **68**) and Sarpanch Van Panchayat Jaminipar (Copy attached as Annexure-"AK" at Page No. **69**) were handed over to the Teshildar Dwarahat for not lodging the complaint by Revenue Sub-Inspector Ira against Executive Engineer PWD Nirman Khand Ranikhet and Contractor Ram Singh.

60. And whereas Gram Pradhan Jaminipar forwarded the copies of complaints as mentioned in Para 51 through registered post to the Teshildar Dwarahat for authenticity of receipt as token which was not given while conducting the inquiry by Teshildar Dwarahat (Copy attached as Annexure-"AL" at Page No. **70&71**).

61. And whereas Special Land Requisition Officer vide पत्रांक 272/आठ-वि०भ०अ०आ०/2020 dated 21.09.2020 intimated that till date no proposal of the proposed Motor-marg Gagas-Urimahadev-Sellapani (Refer Para No. 33 above) is received from Executive Engineer PWD Nirman Khand Ranikhet (Copy attached as Annexure-"AM" at Page No. 72).

62. And whereas Para 1st of Part-B Format for Gram Sabha Resolution as per Uttarakhand Notification No.99/XVIII(III)2016-(01)/2014 dated 09.02.2016 states that if information is incomplete or incorrect of if any consent has been obtained through any use of threats, fraud and misrepresentation, it is null and void.

सरपंच, वन पंचायत जमिनीपार
सरपंच
वन पंचायत ग्राम जमीनी पार
पो० ओ० ईड़ा (अल्मोड़ा)

हेमा देवी
प्रधान, ग्राम पंचायत जमिनीपार
ग्राम पंचायत जमीनीपार
विकास-खण्ड-[illegible]

63. And whereas vide Sanction Order No. GI2338/7-1-2010-600(2905)/08 dated 31.08.2010 for transferring 7.297 Hectare forest land including **0.156 Hectare forest land of Jaminipar** was obtained through the consent of Gram Pradhan by using stamp of Gram JaminiWAR (Refer Para No. 11 to 16 & 56 to 58 at above) and thus (i) Information is incomplete as consent of either Gram Pradhan JaminiPAR or Sarpanch Van Panchayat Jaminipar was not taken; (ii) Commissioned to fraud and misrepresentation by the Executive Engineer, PWD Nirman Khand, Ranikhet to the Uttarakhand Shasan and (iii) threat to the villagers of Jaminipar as complaint were lodged at SDM Court Dwarahat against the five villagers as stated in Para Nos. **10** & 44 above. **Hence in pursuance to Para 1st of Part-B Format for Gram Sabha Resolution of the Notification No.99/XVIII(III)2016-(01)/2014 dated Dehradun February 09, 2016, Sanction Order No.GI2338/7-1-2010-600(2905)/08 dated 31.08.2010 with regard to transfer of 0.156 Hectare forest land of Jaminipar is null and void.**

64. And whereas without Uttarakhand Shasan Order of acquisition of 04.70 Hectare of private land including 0.125 Hectare private land of Jaminipar, Tender No.2099/8(AC)/Tender Notice dated 07.08.2019 (Refer Annexure- "**R**") was called by Executive Engineer PWD Nirman Khand Ranikhet. **Hence in pursuance to Para 1st of Part-B Format for Gram Sabha Resolution of the Notification No.99/XVIII(III)2016-(01)/2014 dated Dehradun February 09, 2016 the Tender No.2099/8(AC)/Tender Notice dated 07.08.2019 called by Executive Engineer PWD Nirman Khand Ranikhet is Null and Void.**

On this basis, Gram Sabha Jaminipar hereby certifies that REFUSES TO CONSENT for proposed motor-marg Gagas-Urimahadev-Sellapani project of

i) Acquisition of 0.125 Hectare acres of private land of Gram Jaminipar; and

ii) Transfer of 0.156 Hectare acres of forest land of Van Panchayat Jaminipar.

वन पंचायत जमिनीपार	ग्राम सभा जमिनीपार
Member Member Member	Member Member उप प्रधान ग्राम सभा जमिनीपार
कौस्तब कुमार सिंह रावत सरपंच, वन पंचायत जमिनीपार दिनांक: 09 Oct 2020 पो० ओ० ईड़ा (अल्मोड़ा)	हेमादेवी प्रधान, ग्राम सभा जमिनीपार दिनांक: 09/10/2020

09-10-020

Date and signature of designated district office on receipt of the Resolution

~~संलग्नक-5~~

संलग्नक-7

Annexure-K

Annexure "C"

ANNEXURE-6

सेवा में,

अधिशाषी अभियन्ता महोदय

लोक निर्माण विभाग, रानीखेत,

विषय:- जनहार से नापानी माया रीठामहादेव मोटर मार्ग के

मे,

महोदय,

सादर सविनय निवेदन उक्त विषयवस्तु है कि उक्त मार्ग को कतिपय लोगों ने दूर दराज से खींचने के सम्बन्ध में नीजि बाधाएं उत्पन्न की हैं, जबकि इन बाधाओं का कोई औचित्य नहीं है, जो जनहित महोदय द्वारा जो सर्वे की गई वह सेम के सभी ग्रामवासियों को स्वीकार्य है इसलिए जनता विभाग से मार्ग निर्माण हेतु निवेदन करती है।

अतः महोदय से निवेदन है सर्व हितार्थी मार्ग का मोटर रोड करवाने की कृपा करें।

भवदीय

समस्त क्षेत्र वासी एवं

ग्राम प्रधान

प्रभात रतूड़ी
ग्राम पंचायत जाख
वि० ख० ताड़ीखेत

जगदीश चन्द्र
प्रधान
ग्राम पंचायत जनौलिया
वि० ख० भिकियासैंण (भल्कोट)

लक्ष्मी दीपी
प्रधान
ग्राम पंचायत रूपसी
वि० ख० भिकियासैंण

गायत्री सती
ग्राम पंचायत अमोदघाट
वि० ख० द्वाराहाट (अल्मोड़ा)

Page 66

Assistant Engineer
Public Works Department
Ranikhet Division.

Assistant Engineer
Public Works Department
Ranikhet Division.

Executive Engineer
Public Works Department
Ranikhet Division.

Executive Engineer
Public Works Department
Ranikhet Division.

10/9/20

12/10/20

19/3/2020

Annexure – 1

Page -29

न्यायालय परगना मजिस्ट्रेट द्वाराहाट जिला अल्मोड़ा।

फौ0मु0संख्या–09/2020 धारा–107/116 सी0आर0पी0सी0

सरकार जरिये– राजस्व उप निरीक्षक ईड़ा तहसील द्वाराहाट

बनाम

विपक्षी– प्रथम पक्ष– 1– श्री राम सिंह पुत्र बिशनसिंह ग्राम पाली तहसील रानीखेत।

द्वितीय पक्ष– 1– कौस्तुभ कुमार सिंह पुत्र जीवनसिंह
2– कल्याणसिंह पुत्र दलीप सिंह
3– श्री गिरधर सिंह पुत्र मोहन सिंह
4– श्री देव सिंह पुत्र गंगा सिंह ग्राम जमीनीपार रा.उ.नि.ईड़ा तहसील द्वाराहाट जिला अल्मोड़ा।

नोटिस अन्तर्गत धारा 111 दण्ड प्रक्रिया संहिता

राजस्व उप निरीक्षक ईड़ा द्वारा प्रस्तुत चालानी रिपोर्ट दिनांक 20.03.2020 के अवलोकन से विदित है कि प्रथम पक्ष द्वारा जमीनीपार अन्तर्गत गगास–उणीमहोदव–सेलापानी मोटर मार्ग का निर्माण किया जा रहा हैं जिसमें आप द्वितीय पक्ष द्वारा अनावश्यक रूप से व्यवधान उत्पन्न किया जा रहा है जिस कारण दोनों पक्षों के बीच आपस में गाली गलौच की जा रही है। आप दोनों पक्षों द्वारा क्षेत्र में लोगों को भड़काया जा रहा है। जिससे क्षेत्र में शान्ति भंग की प्रबल सम्भावना बनी हुई है।

मैं परगना मजिस्ट्रेट, द्वाराहाट राजस्व उप निरीक्षक ईड़ा की चालानी रिपोर्ट से प्रथम दृष्टिया संतुष्ट हूँ कि आप विपक्षीगण कभी भी कोई अप्रिय वारदात कर सार्वजनिक परिशान्ति भंग कर सकते हैं।

अतः आप विपक्षी को आदेश दिया जाता है कि आप दिनांक 15.04.2020 को पूर्वान्हन 10 बजे मेरे न्यायालय में उपस्थित होकर इस बात का कारण दर्शित करें कि क्यों न आपसे एक वर्ष की अवधि के लिये नेक चाल चलन एवं सार्वजनिक परिशान्ति बनाये रखने हेतु 10–10 हजार का बन्धपत्र लिया जाय।

आज दिनांक 21.03.2020 को मेरे हस्ताक्षर व न्यायालय की मुद्रा से जारी किया गया।

परगना मजिस्ट्रेट,
द्वाराहाट।

राजस्व उप निरीक्षक ईड़ा

नोटिस की एक प्रति विपक्षी पर तामील कर तामीली रिपोर्ट से अवगत करायें।

परगना मजिस्ट्रेट,
द्वाराहाट।

Page 54 of

Annexure - 7
Page - 30 & 31

कार्यालय
प्रभागीय वनाधिकारी, अल्मोड़ा वन प्रभाग, अल्मोड़ा

दूरभाष : 05962-230065, फैक्स: 05962-232182 ई–मेल almoraforestdivision@rediffmail.com

पत्रांक 2691 /9-1(3) दिनांक; अल्मोड़ा 23-12- ,2013

सेवा में,

प्रभागीय वन विकास प्रबन्धक,
उत्तराखण्ड वन विकास निगम नैनीताल।

विषय :– लौट सं0 159/2010–11 (गगास सैलापानी मोटर मार्ग) का आवंटन निरस्त करने बावत।

संदर्भ :– इस कार्यालय की पत्र सं0 5226/9–1 (3) दिनांक 30.03.2011

महोदय,

संदर्भित पत्र से आवंटित 128 वृक्षों की छपान सूचियों में से निम्न वृक्षों की छपान सूची को ग्राम पंचायतों के बीच चल रहे विवाद के कारण पातन नही होने से निरस्त किया जाता है।

क0सं0	क्षेत्र का नाम	प्रजाति का नाम	व्यास	वृक्षां की सं0	आयतन
1	तडी गांव राज्य वन भूमि	चीड हरा खडा	30–40	2	1.364
			40–50	1	1.289
			50–60	2	4.548
2	वन पंचायत	चीड हरा खडा	10–20	5	-
			20–30	2	0.508
			20–30	3	0.762
			30–40	1	0.682
			50–60	2	4.548
3	जमनीपार राज्य वन भूमि	चीड हरा खडा	20–30	19	4.826
			30–40	10	6.82
			40–50	8	10.312
			50–60	2	4.548
			60–70	1	3.583
4	नाप भूमि जलौनी	आम हरा खडा	40–50	1	0.368
			50–60	1	0.566
			60–70	1	0.850
			70–80	2	2.266
5	जलौनी	तुन हरा खडा काबिल	30–40	2	0.454
			40–50	1	0.369

28.12.2013

		नाकाबिल	30–40	2	0.454
			40–50	1	0.368
6	खैरिया राज्य वन भूमि	चीड हरा खडा नाकाबिल	30–40	3	2.046
			40–50	5	6.445
7	खैरिया नाप भूमि	आम हरा खडा नाकाबिल	40–50	1	0.368
8	खनौलिया राज्य वन भूमि	चीड हरा खडा नाकाबिल	30–40	7	4.774
			40–50	5	6.445
10	खनौलिया वन पंचायत	चीड हरा खडा	50–60	1	2.274
			40–50	1	1.289
			योग	92	73.125

भवीदय

प्रभागीय वनाधिकारी
अल्मोड़ा वन प्रभाग अल्मोड़ा

पत्रांक / तद्दिनांकित,

प्रतिलिपिः— निम्नलेखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1— क्षेत्रीय प्रबन्धक, कुमाऊ क्षेत्र उत्तराखण्ड वन विकास निगम गांधी कॉटेज गैस गोदाम रोड कुसुमखेडा हल्द्वानी जिला नैनीताल।

2— वन संरक्षक, उत्तरी कुमाऊ वृत्त उत्तराखण्ड अल्मोड़ा।

3— उप प्रभागीय वनाधिकारी रानीखेत।

4— वन क्षेत्राधिकारी रानीखेत।

मुख्य [illegible] अधिकारी
अल्मोड़ा वन प्रभाग, अल्मोड़ा

प्रभागीय वनाधिकारी
अल्मोड़ा वन प्रभाग अल्मोड़ा

सेवा में

श्रीमान् तहसीलदार महोदय,
द्वाराहाट

Annexure - CY

विषय:- मा० उच्च न्यायालय नैनीताल उत्तराखण्ड द्वारा पारित आदेश दिनांक अपील संख्या 40/2020 दि० 12-02-2020 का अनुपालन सुनिश्चित कराने हेतु

महोदय,

आपके आदेश सं० 165/mv/सु०/20-21 दि० 19-1-2021 के अनुपालन में जाँच की गई जाँच आख्या निम्न प्रकार है,

ग्राम पंचायत-मुगाल ध्वजीमहादेव - सैलापानी मोटर मार्ग में ग्रामसभा-जमीनीपार की आने वाली नाप भूमि पर ग्रामवासी - जमीनीपार के लोगों द्वारा कोई आपत्ति प्रमाण पत्र लोक निर्माण विभाग रानीखेत नहीं दिया गया था जिस पर पूर्व में भी उक्त मोटर मार्ग का निर्माण कार्य रोका गया था, तत्पश्चात वर्ष 2019 में पुनः लोक निर्माण विभाग रानीखेत द्वारा उक्त मोटर मार्ग का टेंडर प्रकाशित किया गया, परन्तु विभाग के पास ग्राम-जमीनीपार के नाप क्षेत्रों को काटे जाने की आपत्ति प्राप्त नहीं हुई थी जिस कारण उक्त मोटर मार्ग का कार्य पुनः रोका गया। उक्त मोटर मार्ग का निर्माण कार्य रोके जाने पर लोक निर्माण विभाग रानीखेत द्वारा नियुक्त ठेकेदार व ग्राम-जमीनीपार के लोगों के बीच आपसी विवाद की स्थिति बन चुकी थी, जिसके बाद ग्राम-जमीनीपार के कुछ लोगों द्वारा मा० उच्च न्यायालय में एक याचिका दायर की गई थी, जिस पर मा० न्यायालय द्वारा जनहित में मोटर मार्ग काटे जाने के निर्देश दिये गये थे, जिस पर लोक निर्माण विभाग द्वारा दो मोटर मार्ग का निर्माण कार्य प्रारम्भ किया गया व ग्राम-जमीनीपार में आने वाले नाप भूमि को काटा गया था तथा उक्त मोटर मार्ग में ग्राम-जमीनीपार के लोक-कालूखेत के ग्रामवासीयों की भूमि भी उक्त मोटर मार्ग में कटी भूमि है, लोक-कालूखेत के समस्त ग्रामवासी जिनकी भूमि कट रही है वह सभी मोटर मार्ग के निर्माण के पक्ष में है ग्राम कालूखेत की ग्रामवासीयों के बयान सत्यापित किये गये हैं, ग्राम-जमीनीपार के कुछ लोगों द्वारा पुनः एक विशेष याचिका मा० उच्च न्यायालय में दायर की गई जिस पर मा० न्यायालय द्वारा पारित आदेश में बताया गया कि लोक निर्माण विभाग रानीखेत ग्राम-जमीनीपार के लोगों के साथ जिसकी भूमि भूमि उक्त मोटर मार्ग निर्माण में आ रही है इनके साथ एक आपसी सहमति कर इनकी नाप भूमि को विधिवत अधिग्रहण कि कार्यवाही करे और उचित से उचित मुआवजा ग्रामवासीयों को देवें परन्तु ग्राम-जमीनीपार के वासी उक्त भूमि का मुआवजा नहीं लेना चाहते है जिस कारण उक्त भूमि की अधिग्रहण विभाग द्वारा नहीं किया जा पा रहा है परन्तु ग्राम-जमीनीपार के लोक-कालूखेत के लोगों उक्त मोटर मार्ग में आने वाले भूमि का मुआवजा लेने के पक्ष में है। - की कार्यवाही विभाग और इनके द्वारा की जा रही है, उक्त आदेश में मा० न्यायालय द्वारा कहा गया था कि जब तक भूमि का अधिग्रहण नहीं किया जायेगा तब तक उक्त विवादित भूमि पर निर्माण कार्य नहीं किया जायेगा, परन्तु मा० उच्च न्यायालय के प्रथम आदेश पर ही ग्राम-जमीनीपार की विवादित नाप भूमि पर निर्माण कार्य कर भूमि को काटा जा चुका था व निर्माण कार्य वन पंचायत की भूमि तक पहुंच चुका था तथा उक्त वन पंचायत भूमि पर मोटर मार्ग निर्माण के लिए मंजूरी वन विभाग उत्तराखण्ड द्वारा लोक निर्माण विभाग को दी जा चुकी थी परन्तु ग्राम-जमीनीपार द्वारा उक्त वन भूमि पर भी कोई आपत्ति प्रमाण पत्र नहीं दिया गया परन्तु मा० उच्च न्यायालय के प्रथम आदेशानुसार पर ही ग्राम-जमीनीपार पर आने व विवादित भूमि पर निर्माण कार्य हो चुका था।

अतः जाँच आख्या रिपोर्ट सेवा में सादा प्रेषित है

संलग्न

1- बयान ग्राम-जमीनीपार लोक
- कालूखेत वासीयों के — 01 वर्क

राजस्व उपनिरीक्षक
क्षेत्र ठेड़ा
तहसील द्वाराहाट (अल्मोड़ा)